

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. 229/90.

Date of decision: 6.9.90

Chittar Mal Meena .. Applicant.

VERSUS

Union of India & Others .. Respondents.

ADVOCATES:

FOR THE APPLICANT ... Shri S.C.LUTHRA

FOR THE RESPONDENTS ... Shri N.S.MEHTA

CORAM :

Hon'ble Mr. P.K. Kartha, Vice-Chairman (J)

Hon'ble Mr. D.K. Chakravorty, Member (A).

O R D E R

(Order of a Bench delivered by
Hon'ble Mr. D.K. Chakravorty, Member (A))

We have heard the learned counsel of both parties. The grievance of the applicant, who is working as a Head Constable in the Delhi Police, is that he may be/recommended/appointed as Sub Inspector (Executive) in the Delhi Police. 2. Shri N.S.Mehta appearing for the respondents has brought to our notice a communication from the Staff Selection Commission addressed to the Deputy Commissioner of Police on 29.8.90 according to which the name of the applicant has been recommended by the Staff Selection Commission for appointment to the post of Sub Inspector of Police. In view of this, nothing further survives in the present application. The application is disposed of accordingly.

3. There will be no orders as to costs.

(Signature)
(D.K. CHAKRAVORTY)
MEMBER (A)

(Signature)
(P.K.KARTHA)
VICE CHAIRMAN

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